GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 772 ANSWERED ON 07TH DECEMBER, 2023

PALIYEKKARA TOLL PLAZA

772. SHRI T.N. PRATHAPAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Paliyekkara toll plaza would be closed down on NH-544 in Thrissur district considering that only one toll plaza is allowed in 60 km;
- (b) the revenue collected so far since its operation;
- (c) whether any financial mis-management by the concessionaire company operating toll plaza has been noticed and if so, the details thereof, and
- (d) whether any violation of agreement has been found from this company and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) No sir, National Highways Fee Rules, 2008 allows to establish User Fee plaza within distance of 60 Km from other User Fee Plaza, if Authority deems it necessary.
- (b) Revenue of Rupees 1299.59 crore has been collected at Paliyekkara fee plaza by BOT(Toll) concessionaire till 30.11.2023.

(c) & (d) As per Concession Agreement of Edapally-Thrissur, Concessionaire has to deposit Rs 215 Cr as negative grant to NHAI in 6 instalments (1st instalment of Rs 15 Cr & 5 instalments of Rs 40 Cr each). However, Concessionaire has deposited 1st instalment of Rs 15 Cr only till date. Concessionaire & NHAI has raised various claims and counterclaims before Arbitral Tribunal. NHAI has issued Preliminary Termination Notice to Concessionaire on 13.04.2023 due to various defaults of the Concessionaire including non deposition of negative grant & non maintenance of project stretch which has been stayed by Arbitration Tribunal on 21.04.2023. The Arbitration proceedings are in progress.
